

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 9203/2016 In Criminal Appeal

No. 57/2015

MALKHAN SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(For suspension of sentence and office report)

Date : 11/07/2016 This application was called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s)

Dr. Krishan Singh Chauhan, Adv.
Mr. Ajit Kumar Ekka, Adv.
Mr. Ravi Prakash, Adv.
Mr. Ramesh Kumar, Adv.
Mr. Murari Lal, Adv.

For Respondent(s)

Mr. Vishawajit Singh, Adv.
Mr. Abhish Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E RApplication for suspension of sentence is
dismissed for the present.[Charanjeet Kaur]
A.R. -cum-P.S.[Indu Pokhriyal]
Court Master

Signature Not Verified

Digitally signed by
CHARANJEET KAUR
Date: 2016.07.11
16:59:46 IST
Reason: